

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 175 of 2020

IN THE MATTER OF:

Regional Director

...Appellant

Vs

Nanak Consultants Pvt. Ltd. & Ors.

....Respondent

Present:

**For Appellant: Ms. Tania Sharma and Ms. Shankari Mishra,
Advocates**

**For Respondents: Mr. Sourav Kalia, Mr. Rajiv Malik Advocates for
Respondent Nos. 1 to 7.**

ORDER
(Through Virtual Mode)

26.11.2020 Mr. Saurav Kalia, the Learned Counsel for the Respondents, undertakes to file Vakalatnama for Respondents (Respondent Nos. 1 to 7) and prays for time to file Replies/Responses/Counters of the Respondent Nos. 1 to 7) and accordingly, he is permitted to file Replies/Responses/Counters within ten days from today and serve copies of the same shall be served on the Learned Counsel for the Appellant three days well in advance.

It is open to the Learned Counsel for the Appellant to file Rejoinder, if any, of Appellant side before the next date of hearing.

The Registry is directed to List the matter on **21st December, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)